

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.102**

IB- 65 /(ND)/2021

**IN THE MATTER OF:**

**BASF India Limited**

**Vs.**

**Meghaarika International (P) Ltd**

**...OPERATIONAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION :**

**U/s. 9 of IBC, 2016**

**Order delivered on 15.4.2021**

**CORAM:**

**SHRI P.S.N. PRASAD,**

**HON. MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**HON. MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

**ORDER**

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Corporate Debtor is directed to file the proof of service within a week. Counsel for the Operational Creditor is directed to file rejoinder within 7 days.

Post the matter on 10.5.2021.

- Sd/-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sd/-

**(P.S.N. PRASAD)**  
**MEMBER (JUDICIAL)**

Surjit